

(c) if so, what remedial steps are being taken to ensure that the claims of deserving local persons are not wilfully neglected?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) No, Sir.

(b) and (c) Mandhar Unit of Cement Corporation of India Ltd. (CCI) has employed 84 persons whose lands were acquired for the factory. CCI follows recruitment policy based on Government instructions.

Small Scale and Cottage Industries owned by Se and ST

3463. SHRI AJIT P. K. JOGI: Will the Minister of INDUSTRY be pleased to state;

(a) what is the percentage of Small Scale and Cottage industries in the country which are owned by the members of Scheduled Castes and i. Scheduled Tribes respectively;

(b) whether Government are planning to bring their participation on a par with the percentage of their population; and

(c) if so, what are the new initiatives in this direction?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c) Information is being collected and will be laid on the Table of the House.

Levy and non levy cement

3464. SHRI RAMSINGBHAI PATALIYABHAI RATHVAKOLI: Will the Minister of INDUSTRY be pleased to state:

(a) the details of guideline adopted for the allotment of levy and non-levy cement to States;

(b) what was the requirement of levy cement of Gujarat and other

States during the period 1st January, 1983 and 31st December, 1987;

(c) what were the allocations and actual supply of cement to each State during the above period and at what rate; and

(d) what is the requirement of levy cement of Gujarat for the years 1988 and 1989 and what quantum is proposed to be allocated to the States during the above two years?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) the allocations of levy cement are made after taking into account the limited availability of levy cement and the need for execution of development works in the priority sectors. Additional *ad hoc* allocations are also made at times to meet urgent requirements on account of national calamities and execution of certain special projects. Hilly and inaccessible regions are given special consideration.

As regards the non levy cement, it is free from distribution control and as such the question of guidelines for its allotment does not arise.

(b) In view of the limited availability of levy cement, the requirements of State Governments for levy cement are not obtained on a regular basis and the State Governments have also not been indicating their requirements on a regular basis.

(c) A statement shewing the allocation and actual supply of levy cement to each State under State Quota (excluding irrigation and power) during the years 1983 to 1987 is attached. See Appendix CXLV. Annexure No. 122]

Supply of levy cement is made at the rate fixed under the provisions of Cement Control Order, 1957 from time to time.